

(3) A copy of Notification No. G. S. R. 533 (E) (Hindi and English versions) published in Gazette of India dated the 20th October, 1975 regarding issue of 5-3/4 per cent Bonds, 1985.  
[Placed in Library, See No. LT-9948/76]

**NOTIFICATION UNDER DEFENCE OF INTERNAL SECURITY OF INDIA ACT AND PRESIDENTIAL ORDERS RE: PROCLAMATION OF EMERGENCY**

**THE DEPUTY MINISTER IN THE MINISTRY OF (HOME AFFAIRS)  
(SHRIF. H. MOHSIN)**

Sir, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under section 35 of the Defence of Internal Security of India Act, 1971:—
- (i) The Defence and Internal Security of India (Second Amendment) Rules, 1975, published in Notification No. G. S. R. 443 (E) in Gazette of India dated the 11th August, 1975.
- (ii) The Defence and Internal Security of India (Third Amendment) Rules, 1975, published in Notification No. G. S. R. 444 (E) in Gazette of India dated the 12th August, 1975.
- (iii) The Defence and Internal Security of India (Fourth Amendment) Rules, 1975, published in Notification No. G. S. R. 501 (E) in Gazette of India dated the 24th September, 1975.
- (iv) The Defence and Internal Security of India (Fifth Amendment) Rules, 1975, published in Notification No. G. S. R. 552 (E) in Gazette of India dated the 7th November, 1975.
- (v) The Defence and Internal Security of India (Sixth Amendment) Rules, 1975, published in Notification No. G. S. R. 557 (E) in Gazette of India dated the 12th November, 1975.

[Placed in Library. See LT-9949/76]

(2) A copy each of the following Notifications (Hindi and English versions) under clause (3) of article 359 of the Constitution:—

- (i) G. S. R. 503 (E) published in Gazette of India dated the 25th September, 1975 containing Presidential Order rescinding Order No. G.S.R. 1843 dated the 5th December, 1971 and Order No. G. S. R. 694 (E) dated the 23rd December, 1974 and making certain amendment to Order No. G. S. R. 361 (E) dated the 27th June, 1975.
- (ii) G. S. R. 558 (E) published in Gazette of India dated the 14th November, 1975 containing the Order of the President suspending certain rights conferred by clause (1) of article 20 and article 31 of the Constitution for the period during which the Proclamations of Emergency made under clause (1) of articles 352 of the Constitution on 3rd December, 1971 and on the 25th June, 1975 are both in force.  
[Placed in Library. See No. LT-9950/76]

**PREVENTION OF FOOD ADULTERATION (AMENDMENT) BILL**

**(1) REPORT OF JOINT COMMITTEE**

Shri Annasaheb Gotkhinde (Sangli) :  
Sir, I beg to lay on the Table a copy of the Report of the Joint Committee on the Bill further to amend the Prevention of Food Adulteration Act, 1954.

**(ii) EVIDENCE BEFORE JOINT COMMITTEE**

Shri Annasaheb Gotkhinde: Sir, I beg to lay on the Table the record of Evidence tendered before the Joint Committee on the Bill further to amend the Prevention of Food Adulteration Act, 1954.